COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

<u>IA NOS. 315 & 314 OF 2017 IN</u> <u>DFR NO. 491 OF 2017</u>

Dated: 18th July, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

M/s Green Energy Association ... Appellant(s)

Vs.

Madhya Pradesh Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant(s) : Ms. Mandakini Ghosh

Ms. Ritika Singhal

Counsel for the Respondent(s) : Mr. Venkatesh

Mr. Varun Singh Mr. Pratyush Singh

Mr. Natabrata Bhattacharya Ms. Aditi Mohapatra for R-1

Mr. Purushendra Kumar, Sr. Adv.

Mr. Nitin Gaur

Ms. Anuradha Mishra Mr. G.L. Pandey for R-2

<u>ORDER</u>

(IA NO. 315 OF 2017 - Condonation of Delay in re-filing)

There is 48 days' delay in re-filing this appeal. In this application, the Applicant/Appellant has prayed that delay in re-filing the appeal may be condoned.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in re-filing the appeal. We find the

explanation to be acceptable. Hence, delay in re-filing the appeal is condoned. Application is disposed of.

(IA NO. 314 OF 2017 - Condonation of Delay in filing)

There is 131 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

All the Respondents have been served. Mr. Venkatesh appears on behalf of Respondent No.1 and Mr. Nitin Gaur appears on behalf of Respondent No.2.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing the appeal is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on **31.07.2017.**

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson

ts/vt